### UTTAR PRADESH ELECTRICITY REGULATORY COMMISSION

### Notification No. UPERC/Secy./Regulation/2022/644

Lucknow: dated: December 26, 2022

In exercise of powers conferred by Sub section (1) of section 181, read with section 9 of the Electricity Act, 2003 (36 of 2003) and all other powers enabling it in that behalf, the Uttar Pradesh Electricity Regulatory Commission hereby makes the following Regulation.

### 1. Short Title and Commencement

- 1.1 These regulations shall be called the Uttar Pradesh Electricity Regulatory Commission (Verification of Generating Plants and Captive Consumers) Regulation, 2022.
- 1.2 These regulations shall come into force from the date of notification in the Official Gazette.

### 2. Objective

The objective of these regulations is to specify a methodology for verification of status of captive generating plants and captive users, when Captive consumers import power from their respective captive generator(s) located either within the State or outside the State.

### 3. Scope and Extent of Application

- 3.1 These regulations shall apply to all the captive generating plants (CGP) and their captive users.
- 3.2 These regulations shall extend to the whole of the State of Uttar Pradesh.

### 4. Definitions

- 4.1 In these regulations, unless the context otherwise requires; –
- (a) "Act" means the Electricity Act, 2003;
- (b) "Captive generating plant" or CGP means a captive generating plant as defined in the Act read with Rule 3 of the Electricity Rules, 2005;
- (c) "Captive User" shall mean the end user of the electricity generated from its own Captive Generating Plant and the term "Captive Use" shall be construed accordingly;
- (*d*) "Electricity Rules, 2005 "means the Rules notified by the Central Government vide G.S.R. 379 (E) dated 8<sup>th</sup> June 2005 and as amended from time to time;
- (e) 'Year' means a financial year from 1st April to 31st March.
- 4.2 Words and expressions used in these regulations and not defined herein but defined in the Act, or the Electricity Rules, 2005 or any other regulations specified by the State Commission shall, unless the context otherwise requires, have the meanings assigned to them under the Act or the Electricity Rules, 2005 or any other regulations specified by the State Commission, as the case may be.

### 5. Verification of Status of CGP

- 5.1 Verification of status of CGP and captive users with respect to the criteria of consumption and equity share holding, as prescribed under these regulations, shall be done annually by the State Commission after the end of financial year based on the information submitted by the CGP and their Captive User(s).
- 5.2 The CGP and their Captive User(s) shall file affidavit in specified format(s) before the Commission giving details regarding their electricity generation, user-wise consumption and equity share holding during the previous year before 15<sup>th</sup> May of each year.

5.3 The Commission shall take assistance of the concerned RLDC, SLDC, Distribution Licensees (in whose area the CGP or their Captive User(s) are located) for the verification of captive status of CGP or Captive Users based on the affidavit submitted by such CGP and captive users.

### 5.4 Verification of consumption criteria

- (a) For unit(s) which has/have been identified for captive use, verification of criteria of consumption shall be based on the net electricity generated from this/these generating unit(s) in a generating station, *i.e.*, gross electricity generated less auxiliary consumption.
  - (b) The net electricity generated shall be determined on annual basis at the end of the year.
  - (c) Verification criteria for various types of captive users shall be as follows:

Sl. No.	Type of captive user	Criteria				
i	Single captive user	The self-consumption shall not be less than 51% of the net electricity generated on an annual basis.				
ii	Partnership firm/Limited Liability Partnership (LLP)	The self-consumption shall not be less than 51% of the net electricity generated on an annual basis.				
iii	Association of Persons (AoP)	The captive users shall consume not less than 51% of the net electricity generated on annual basis for captive use in proportion to their share in the power plant within the variation not exceeding 10%.				
iv	Co-operative Society	Members of Society shall collectively consume not less than 51% of the net electricity generated on annual basis.				
v	Special Purpose Vehicle (SPV)	The captive user(s) shall consume not less than 51% of the net electricity generated on annual basis in proportion to their shares in the units identified for captive use.				

<sup>\*</sup>Self-consumption of captive user (s) mean consumption by captive user(s) at the consumer meter of the captive generating plant adding normative transmission and wheeling losses as applicable and as approved in the ARR for the corresponding year.

(d) Manner of assessment of data related to generation from CGP and consumption by captive user(s):

Sl. No.	Location	Method of assessment						
1	2	3						
i.	CGP and its captive (i) For CGP:							
	user(s) are co-located	Net generation from the CGP and consumption by the captive user shall be based on the reading of the meter installed for recording the generation at the injection side ("generation meter").						
		(ii) For Captive User:						
		The electricity sourced at the consumption side ("consumption meter").						

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1	2	3					
ii.	CGP and its captive users are located within the State (but not co-located),	(i) For CGP:  Based on actual injection from the CGP as per the data provided, by UPSLDC.					
		(ii) For Captive Users:					
		The corresponding consumption or the actual consumption whichever is lower, based on the meter reading at the user interface with the grid as provided by, UPSLDC and the distribution licensees in whose area the user(s) are located.					
iii.	The CGP and its captive	(i) For CGP:					
	user(s) is/are located in different States	Based on actual injection from the CGP as per the data provided, by the respective RLDC/UPSLDC.					
		(ii) For Captive User(s):					
		The corresponding consumption or the actual consumption whichever is lower, based on the meter reading at the user interface with the grid as provided by the concerned SLDC of the recipient state(s) and					

\*Self-consumption of captive user (s) mean consumption by captive user(s) at the consumer meter of the captive generating plant adding normative transmission and wheeling losses as applicable and as approved in the ARR for the corresponding year.

the distribution licensees in whose area the user(s) are located.

## 5.5 Verification of equity share holding criteria

(a) Verification criteria for various types of CGP shall be as follows:

Sl.	Type of	Criteria	Support Document		
No.	Captive user				
1	2	3	4		
i	Single captive user	The user shall hold not less than 26% of the equity share capital having voting rights throughout the year	A certificate from the Company Secretary.		
ii	Partnership firm/LLP	Ownership in the captive plant shall be not less than 26% proprietary interest and control over the generating station or power plant on annual basis.	* ·		
iii	AoP	The captive users shall hold an aggregate of not less than 26% of the ownership/paid up equity share capital with voting rights throughout the Year.			
iv	Co-operative Society	Members of society shall collectively satisfy not less than 26% of the ownership on annual basis.	A certificate from District Registrar of Co-operative Society.		
ν	SPV/ Company	The captive user(s) shall hold an aggregate of not less than 26% of the proportionate paid up equity share capital with voting rights of the units identified for captive use ( <i>i.e.</i> the proportionate of the Equity of the company related to the generating unit or units identified as the CGP) throughout the year.			

### 6. Consequence of failure to meet Captive user status

6.1 The Captive user(s) shall deposit before the date of commencement of supply having validity up to by 15<sup>th</sup> July of following year, the security deposit in the form of unconditional and irrevocable Bank Guarantee equivalent to 51% captive consumption, to the concerned distribution licensee as payment security against estimated cross subsidy surcharge and additional surcharge as may be decided by the State Commission.

6.2 The Bank guarantee should be renewed/revised of amount equivalent to 51% of its estimated captive consumption for the entire year by 31<sup>st</sup> of May every year before its expiry date of 15<sup>th</sup> July or after completion of captive verification by the Commission, whichever comes first. In case Bank guarantee not renewed/revised by 31<sup>st</sup> of May before its expiry date of 15<sup>th</sup> July the Bank guarantee shall be invoked by the Distribution licensee to wards its cross-subsidy surcharge and additional surcharge or any other applicable Open access charges.

Provided that there shall be no exemption from Cross-Subsidy Surcharge and Additional Surcharge on the electricity consumed by other consumers who are receiving power from this captive generating plant and are not the captive consumers.

6.3 If the CGP or Captive User(s) fails to meet the criteria of ownership and/or consumption, specified in Rule 3 of Electricity Rule, 2005 and in these Regulations, as the case may be as amended from time to time, by the end of the financial year, such CGP or Captive User(s) shall lose its Captive status for that year leading to imposition of Cross-Subsidy Surcharge and Additional Surcharge besides other charges as applicable on open access consumers which shall be payable to the concerned distribution licensee(s). The deposited Bank guarantee shall be invoked by the Distribution licensee(s) to cover the charges of Cross-Subsidy Surcharge and Additional Surcharge besides other charges as applicable on open access consumers.

### 7. Detailed Procedure

The detailed procedure for verification of status of CGP and captive users in pursuance to the provision of the Electricity Rules, 2005 and this regulation is placed at Annexure-(I).

### 8. Power to remove difficulties

If any difficulty arises in giving effect to the provisions of this Regulation, the State Commission may, by general or specific Order, make such provisions not in consistent with the provisions of the Act, as may appear to be necessary for removing the difficulty.

### 9. Power to amend

The Commission may, at any time vary, alter, modify, or amend by notification any provision of this Regulations.

By Order of the Commission, Sanjay Kumar Singh, Secretary.

### **Annexure-I (Detailed Procedure)**

- 1. This procedure provides a methodology for verification of status of captive generating plants and captive users, when consumers import power from their captive generator(s) located either within the State or outside the State as per conditions specified in sub rule 1 of Rule 3 of Electricity Rules, 2005:
  - 1.1. The CGP owners/captive users for different compositions of ownership is listed below:
  - (a) **Company:** company means a company incorporated under Company Act, 2013 or under any previous company law;
  - (b) **Association of Persons:** Formulation of companies with charitable objects, etc.; Where it is proved to the satisfaction of the Central Government that a person or an association of persons proposed to be registered under this Act as a limited company.
  - (c) **Special Purpose Vehicle:** "Special Purpose Vehicle" shall mean a legal entity owning, operating and maintaining a generating station and with no other businessor activity to be engaged in by the legal entity.
  - (d) **Registered Co-operative Society:** Companies capable of being registered; For the purposes of this Part, Co-operative society, Society or any other business entity formed under any other law for the time being in force which applies for registration under this Part.

1.2. For verification of equity share holding, the documents as detailed below shall be furnished by the CGP owners/captive users for different compositions of ownership:

Sl. No.	Type of captive user	Criteria	Support Document		
1	2	3	4		
i	Single captive user	The user shall hold not less than 26% of the equity share capital having voting rights throughout the year.	1		
ii	Partnership firm/LLP	shall be not less than 26% proprietary interest and control	A certificate from the Company Secretary providing details of the Authorized, Issued, Subscribed and Paid-up Equity Share Capital with voting rights as per <b>FORMAT</b> along with the certification that there is provision in partnership deed for taking up captive generation and the copy of <b>Form</b> – <b>SH4</b> or Demat Statement, whichever is applicable.		
iii	AoP	•	A certificate from registered Chartered Accountant as per FORMAT providing details of the Authorized, Issued, Subscribed and Paid-up Equity Share Capital with voting rights that the captive users shall hold in aggregate not less than 26% of the ownership/paid up equity share capital with voting rights throughout the Year.		

1	2	3	4		
iv	Registered Co- operative Society	collectively satisfy not less than	A certificate from District Registrar of Cooperative Society providing details of the Authorized, Issued, Subscribed and Paid-up Share Capital along with any other supporting documents.		
v	SPV/	The captive user(s) shall hold	A certificate from a registered Chartered		
	Company	26% of the proportionate paid up equity share capital with	Accountant as per <b>FORMAT</b> providing details of the Authorized, Issued, Subscribed and Paid-up Equity Share Capital with voting rights along with any other supporting documents.		

1.3–The verification of CGP status is an annual process. The documents in Para 1.2 shall also be furnished by the CGP owners, Captive users to UP Electricity Regulatory Commission at the time of annual verification of CGP status at the end of the financial year on or before 15<sup>th</sup> May of the year following. Moreover, Captive users can submit the provisional balance sheet of financial year for which assessment for captive verification can be done and can submit the latest Audited balance sheet of previous financial year's available as on 15<sup>th</sup> of May.

1.4—In case of captive user(s) receiving supply from CGP located outside the State, such captive user(s) shall forward the documents of its CGP highlighting the CGP status of the captive user(s).

# 2.-Verification of not less than 51% consumption by captive users:

2.1–The Net generation from CGP unit shall be the gross energy generated from the unit less aggregate auxiliary consumption.

	aggregate auxiliary consu	impuon.				
Sl. No.	Location	Method of assessment				
1	2	3				
i.	CGP and its captive user(s) are co-located.	(i) For CGP:  Net generation from the CGP and consumption by the captive user shall be based on the reading of the meter installed for recording the generation at the injection side ("generation meter").  (ii) For Captive User:  The electricity sourced at the consumption <i>side</i> ("consumption meter").				
ii.	CGP and its captive users are located within the State (but not colocated).	(i) For CGP:  Based on actual injection from the CGP as per the data provided by UPSLDC.  (ii) For Captive Users:  The corresponding consumption or the actual consumption whichever is lower, based on the meter reading at the user interface with the grid as provided by UPSLDC and the distribution licensees in whose area the user(s) are located.				

3 2 1

iii. The CGP and its captive (i) For CGP: user(s) is/are located in different States.

Based on actual injection from the CGP as per the data provided by the respective RLDC/UPSLDC.

### (ii) For Captive User(s):

The corresponding consumption or the actual consumption whichever is lower, based on the meter reading at the user interface with the grid as provided by the concerned SLDC of the recipient state(s) and the distribution licensees in whose area the user(s) are located.

\*Self-consumption of captive user (s) mean consumption by captive user(s) at the consumer meter of the captive generating plant adding normative transmission and wheeling losses as applicable and as approved in the ARR for the corresponding year.

- 2.2-The applicant shall submit the details of Gross, Auxiliary and Net-Generation from the power plant and the actual consumption made by the captive users to the "Uttar Pradesh Electricity Regulatory Commission" and the Distribution Licensee.
- 2.3-For determination of 'Annual basis' for the first year of declaring the plant under captive status, the date of injecting power in the grid shall be considered as a start date for the financial year for counting the Net-Generation of the plant under captive status. From the subsequent year, Netgeneration from 1st April to 31st March of a financial year shall be considered for determining the captive status of the generation station.
- 2.4—The verification of consumption criteria of not less than 51% of net electricity generated and the test of proportional consumption of AoP and SPV, shall be done at the end of the financial year.

### 3. Verifying Authority:

- 3.1-Verification of status of CGP and captive users with respect to the criteria of consumption and equity share holding, as prescribed under the Electricity Rules, 2005 shall be done annually by the Uttar Pradesh Electricity Regulatory Commission after the end of financial year based on the information submitted by CGP and Captive User(s) as specified by the Commission and receipt of report from the RLDC, UPSLDC/Other state SLDC (if applicable) and Distribution licensee(s).
- 3.2-The Commission shall get the captive consumption data claimed by the CGP verified by the respective Distribution Licensee(s), in which the consumption is said to have taken place.
- 3.3-The Captive generating plant or the captive user shall lose the captive status if it fails to furnish data and the documents specified by 15<sup>th</sup> May, it shall lose the captive status for the previous year and its security by way of Bank guarantee shall be forfeited in favor of Distribution licensee.(New Bank Guarantee for current year to be furnished).

### 4. Ceasing of Qualification of CGP:

(a) If CGPs fails to meet the requisite conditions as specified in Clause 1.2 and/or 2.1 of this procedure in a financial year, the generating plant will cease to be a Captive Generating Plant and the users will cease to be captive users and further liable to pay the applicable Cross Subsidy Surcharge and/or additional surcharge and/or late payment surcharge and/or such other charges as applicable on Open Access consumer.

### 5. Default by a shareholder(s):

(a) When a shareholder(s) defaults in fulfilling the consumption criteria of Rule 3, and when other captive users together do not comply with ownership criteria of 26%, the CGP will lose its captive status, and no concession shall be available to the captive consumer for that financial year.

### 6. Default in Payment:

- (a) Non-payment of any charge or sum of money payable by the open access consumer shall be considered as non-compliance and shall be liable for action under the Electricity Act, 2003.
- (b) The distribution licensee may discontinue open access after giving consumer an advance notice of 15 days without prejudice to its right to recover such charges as per applicable laws.

By Order of the Commission, Sanjay Kumar Singh, Secretary.

### **FORMAT**

# [To be submitted by the Captive Generating Plant]

"CERTIFICATE ON "OWNERSHIP" AS PER RULE 3 OF ELECTRICITY RULES, 2005"

We hereby certify that the Equity Share Capital with voting rights of									
	<b>Equity S</b>	hare Cap	ital Cap	tive user(s)	others with	n Voting righ	nts as on	•••••	•••••
Sl. Class of Class of No. of Value per Amount of Percentage No. of Percentage No. Share Equity Equity Equity Holding in Voting Holding in Holding in Captive User(s)/ Capital Share Capital Share Capital Share Capital Share Capital Voting Rights Capital Woting Rights Others									

### **Total**

Please find attached the following:

### Annexure

- 1. Copy of the latest audited balance sheet of the Captive User.
  - (a) Copy of the Share Certificate for the above.
  - (b) Copy of the SH-4 Certificate.

### Place:

Date:

Signature of Chartered Accountant/Company Secretary:

Name in Block letters:

Membership No.:

Name of firm:

Firm Registration number:

# [To be submitted by THE GENERATOR WHICH IS A LIMITED LIABILITY PARTNERSHIP FIRM]

# CERTIFICATE ON 'OWNERSHIP' AS PER RULE 3 OF ELECTRICITY RULES, 2005 FOR WHEELING UNDER CAPTIVE CATEGORY

we hereby certify that M/s satisfy the requirements u		-	-	
Generation Plant with reference to "Own		•		•
with reference to HT.SC No	of	E.D.C. W	e confirm that	at the captive
consumers are holding proprietary interes	sts and control over	the Captive Generation	on Plant.	
The detailed breakup of the own	nership of each par	tner in the Partnershi	p Firm has be	een tabulated
below in Table A. Further, specific bre	akup of the proprie	etary interest and con	trol in relation	on to Captive
Generation Plant held by captive user vis	-à-vis other users h	as been tabulated belo	w in Table B.	
TABLE A:				
Ownership of the Captive Generation Pl	ant of the Partnersh	ip Firm as on		
Sl. Name of the Capital % o	f capital Profit	Whether C	Control	Remarks on
No. partner contribution cont	•	•	-	control
	Ratio	Contribu	tion?	pattern*
* Please provide remarks in the contribution. Further annex the Partnersh		•	•	o the capital
	£41 D	. Г.		
Ownership of the Captive Generation Pla	int of the Partnershi	p Firm as on		
Type of Owner		ry Whether Control ne Proportionate to Proprietary interest?		on control
Captive User HT. SC. NO. EDC				
Others				

# [To be submitted by the Captive users (also owners) of the Limited Liability Partnership Firm]

Auditor's Certificate

	I here	by ce	ertify tha	ıt <i>Ca</i>	iptive User	. <i>Name</i> , a	company	incorporated	under Co	ompanies A	et, 2013 (or
earlier	Act)	and	having	its	registered	office a	ıt		with 1	HT. SC.No	at
		]	EDC is	a pa	artner with	capital o	ontributi	on of Rs	with	controlling	interest of
		perce	ntage in	Ca	ptive Powe	er Genera	tor Firm	Name which	owns a	Generating	Plant with
Capaci	ity		unde	r H7	S.SC. No		at _		_EDC a	s on date.	
Please	find att	ache	l the foll	owi	ng:						
Annex	ure										
1. Copy	y of the	lates	t audited	l bal	ance sheet	of the Cap	otive Use	r.			
2. Copy	y of the	lates	t partner	ship	deed.						
Signatu	ure :										
Name i	in Bloc	k lett	ers :	•••••		••					
Membe	ership l	No. :		•••••							
Name o	of the F	irm :			•••••						
Firm R	Legistra	tion I	lo. :	•••••							
Name o	of the F	artne	r :			_					
Membe	ership 1	No. :									

By the Order of the Commission,
SANJAY KUMAR SINGH,
Secretary,
U. P. Electricity Regulatory Commission.